

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

1:00 P.M.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: With the leave of the House, I seek to take up Items No.1 to 10.

Report and Accounts (2022-23) of NSTFDC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Bharti Pravin Pawar, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, copy each (in English and Hindi) of the following papers:-

- (a) Twenty-second Annual Report and Accounts of the National Scheduled Tribes Finance and Development Corporation (NSTFDC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10608/17/23]

MR. CHAIRMAN: Hon. Members, it seems that there is not adequate notice with respect to Items No.1 to 10. I will take them up at 2 o'clock.

The House stands adjourned to meet at 2 p.m. today.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled at two of the clock,

MR. CHAIRMAN *in the Chair.*